

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: Nothing shall go on record. ...*(Interruptions)*... Nothing shall go on record. ...*(Interruptions)*...

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MR. CHAIRMAN: That's to be decided by the concerned. ...*(Interruptions)*... The concerned have decided. ...*(Interruptions)*... Don't worry. ...*(Interruptions)*... It had been done earlier also. ...*(Interruptions)*... Please. ...*(Interruptions)*... This will not go on record. We are on a special occasion. Please bear with me. ...*(Interruptions)*... At least for the sake of the country. ...*(Interruptions)*...

I Notifications of the Ministry of Shipping.

II Administrative Report and Accounts (2018-19) of Cochin Port Trust, Cochin, Kerala and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING; AND THE
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI
MANSUKH MANDAVIYA): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:—
- (1) G.S.R. 761 (E), dated the 7th October, 2019, publishing the Cochin Port Trust (Handling Freight Containers Carrying Dangerous or Hazardous Cargo) Regulations, 2019.
- (2) G.S.R. 778 (E), dated the 14th October, 2019, publishing the Cochin Port Trust (Licensing of Stevedoring and Shore Handling) Regulations, 2019. [Placed in Library. *See* No. L.T. 765/17/19]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—
- (a) Administration Report of the Cochin Port Trust (CoPT), Cochin, Kerala, for the year 2018-19.

* Not Recorded

- (b) Annual Accounts of the Cochin Port Trust, Cochin, Kerala, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Trust.
- (d) Review by Government of the Annual Accounts of the above Port Trust. [Placed in Library. *See* No. L.T. 766/17/19]

Ordinances Promulgated by the President

MR. CHAIRMAN: Shri Rattan Lal Kataria. He is not there.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. MURALEEDHARAN): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (1) The Prohibition of Electronic Cigarettes [Production, Manufacture, import, Export, Transport, Sale, Distribution, Storage and Advertisement] Ordinance, 2019 (No. 14 of 2019), promulgated by the President on the 18th of September, 2019. [Placed in Library. *See* No. L.T. 736/17/19]
- (2) The Taxation Laws (Amendment) Ordinance, 2019 (No.15 of 2019), promulgated by the President on the 20th of September, 2019. [Placed in Library. *See* No. L.T. 736/17/19]

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: I have to inform hon. Members that Prof. M.V. Rajeev Gowda has been nominated on the panel of the Vice-Chairmen with effect from 28th of October, 2019.

RESIGNATION BY MEMBERS

MR. CHAIRMAN: Hon. Members, I have to inform that I have received letters from Shri K.C. Ramamurthy, Dr. Tazeen Fatma and Shri Ram Kumar Kashyap, hon. Members representing the States of Karnataka, Uttar Pradesh and Haryana respectively